



2026:AH:21805

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 368 of 2026

Shiv Kumari

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lakshman Prasad Ojha, Praveen Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Muneshwar Singh, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following reliefs:

"I. Issue a Writ or Direction in the Nature of Mandamus Directing/Commanding Respondent No 2. Board Of Revenue U.P. At Prayagraj through its Chairman] to decide Revision No. 1537 of 2022, (Ajay Kumar Versus Shiv Kumari) filed Under Section 210 U.P. Revenue Code 2006 against Order dated 30.05.2022 passed by Tehsildar Kunda District - Pratapgarh, which is pending since long as Expeditiously within stipulated period fixed by this Hon ble Court."

3. Learned counsel for the petitioner submitted that the revision filed on behalf of respondent no.4 under Section 210 of U.P. Revenue Code, 2006 impleading the petitioner as opposite party is pending before respondent no.2/ Board of Revenue, U.P. at Prayagraj since 6.6.2022. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.2 to the petition in order to demonstrate that the case is not proceeding expeditiously. He further submitted that appropriate direction be issued for expeditious disposal of the pending revision.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Revision No. 1537 of 2022, (Ajay Kumar Versus Shiv Kumari), under Section 210 U.P.

Revenue Code 2006 after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally *disposed of*.

(Chandra Kumar Rai,J.)

January 30, 2026

Rameez